

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 202/MP/2019

- Subject : Increase in Operation and Maintenance expenses incurred by NLC India Limited's Thermal Power Stations on account of Pay/Wage Revision to Executives w.e.f 1.1.2017, Non-Executives & Workmen w.e.f 1.4.2014 and CISF w.e.f 1.1.2016 posted to NLC India Limited's Power Stations, namely, NLCIL TPS I (600 MW), NLCIL TPS II – State I (3x210 MW), NLCIL-TPS II Stage II (4x210 MW), NLCIL TPS I Expn. (2x210 MW), TPS II Expn. (2x250 MW) and NLCIL Barsingsar Thermal Power Station (2x125 MW) and other hikes including gratuity ceiling increases etc. and to allow the recovery of the same from the beneficiaries of NLCIL Power Stations for the period 1.4.2014 to 31.3.2019.
- Petitioner : NLC India Limited
- Respondents : TANGEDCO and Ors.
- Date of Hearing : 17.9.2019
- Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I. S. Jha, Member
- Parties Present : Ms. Anushree Bardhan, Advocate, NLC India
Ms. Tanya Sareen, Advocate, NLC India
Ms. Swapna Seshadri, Advocate, RUVNL
Shri Anand Ganesan, Advocate, RUVNL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed seeking, *inter alia*, to allow the recovery of increase in Operation and Maintenance expenses from the beneficiaries of the various Thermal Power Stations of the Petitioner on account of Pay/Wage revision and other hikes to executives, non-executives and other workmen for the period 1.4.2014 to 31.3.2019. Learned counsel requested to issue notice to the Respondents.

2. Learned counsel for the Respondent, Rajasthan Urja Vikas Nigam Limited accepted the notice on behalf of the Rajasthan Discoms and requested for time to file reply to Petition.

3. After hearing the learned counsels for the Petitioner and the Respondent, the Commission admitted the Petition and directed to issue notice to the Respondents.



4. The Commission directed the Petitioner to serve copy of the Petition on the Respondents, if not already served. The Respondents were directed to file their reply by 10.10.2019 with an advance copy to the Petitioner, who may file its rejoinder, if any, by 31.10.2019. The Commission directed that due date of filing the reply and/or rejoinder should be strictly complied with.

5. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**sd/-
(T.D. Pant)
Deputy Chief (Law)**

